NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

8. IA/68/2023 C.P. (IB)/530(MB)2021

CORAM:

SMT. ANURADHA SANJAY BHATIA,
MEMBER (T)

SH. KULDIP KUMAR KAREER,
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON **20.01.2023.**

NAME OF THE PARTIES: Pegasus Assets Reconstruction Pvt. Ltd
Vs
Whiz Enterprise Private Limited

SECTION: 7 of IBC, 2016

ORDER

IA 68 of 2023:- Senior Adv Gaurav Joshi, a/w Adv Nausher Kohli and Adv Rajeev Ravi appearing for the Applicant are present through virtual hearing. In pursuance of the order passed by the Hon'ble NCLAT order dated 02.01.2023. We have heard the Counsel for the Petitioner at length on the question of admission of application Under section 7 of the Code as well as Counsel for the Corporate Debtor and the same has been Reserved for orders. That being so, the application is rendered infructuous and stands **disposed of**, accordingly.

CP 530 of 2021:- Heard, Mrs. Khushboo Shah Rajani i/b AKR Advisors LLP appearing for the Petitioner and Adv. Gaurav Joshi appearing for the Corporate Debtor are present through virtual having. **Heard, Reserved for Order.**

Sd/-
ANURADHA SANJAY BHATIA
Member(Technical)

Sd/-
KULDIP KUMAR KAREER,
Member(Judicial)

/NT/